

O.A. 529/89.

Date : 9.4.1990.

Neither the applicant nor his advocate is present. Mr. J.G. Sawant Advocate appears for the Respondents. He has filed proof of service of reply on applicant which is taken on record.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is therefore, kept on Sine-die list.

Mr. Sawant says that at the time of fixing the date of hearing notice may be issued to Respondent No. 1. Notice may also be issued to the applicant.

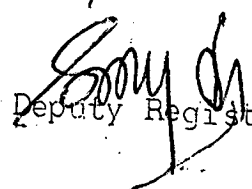
  
Dy. Registrar.

Per Tribunal

24/9/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list.

Fixed for final hearing on 11/11/93  
Issue notices to the parties as per order dated 9/4/90.

  
Deputy Registrar

Notice issued to applicant  
& R. No. 1 on 21/11/93.

3  
28/10

Per Tribunal

Date:

11/11/93

Applicant in person / by

None

Advocate / Agent by

J. G. Sawant

Counsel

As requested by Mr. Sawant

The matter

for

12/9/94  
Amey Heary

12/11/94  
Dy. Registrar

(5)

Per Tribunal

Date

12/1/94

Applicant in person / by None

Advocate / Respondent by P. B. Bodale

Council S. S. Time keeper

The matter adjourned to 2/3/94

for First Hearing

Dy. Registrar

Smilean  
P. B.

02/3/94

HH

Dated: 2.3.94

None for the applicant. Shri J. G. Sawant - counsel for the respondents. This case was taken out from sine-die list. The notice was issued to the applicant on 21.10.93. Thereafter the case has come up for hearing twice <sup>viz.</sup> on 1.11.93 and 12.1.94. On both occasions no body appeared on behalf of the applicant. The application is dismissed in default of appearance of the applicant.

Lakshmi Swaminathan  
M(T)

M. R. Kolhatkar  
M(A)

Order/Judgement despatched  
to Applicant/Respondent (s)  
on 11/3/94

10/3/94